

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) As per the information provided by the Central Electricity Regulatory Commission (CERC), 17 companies have been granted inter-state transmission licences by the CERC during the period from November, 2003 to October, 2011.

(b) The CERC does not appoint auditors to audit the accounts of the transmission companies.

(c) and (d) As per Section 619 of the Companies Act, 1956, an auditor of a Government company shall be appointed by the Comptroller and Auditor General (CAG) and the auditor shall audit the accounts under the control and directions of CAG. The Government owned transmission licensees are required to get their audit done by an auditor appointed by the CAG. The transmission licensees regulated by CERC recover charges on the basis of the tariffs determined and the regulation specified by CERC.

Increase in power tariffs by State Electricity Boards

1704. SHRI SANJAY RAUT: Will the Minister of POWER be pleased to state:

(a) whether State Electricity Boards (SEBs) across the country are increasing power tariffs regularly;

(b) the impact of hike in power tariff on the consumers;

(c) whether the Ministry has asked States to reduce the transmission losses; and

(d) if so, the details of aggregate transmission and commercial (AT&C) losses?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The Electricity Act, 2003 has entrusted the responsibility of tariff fixation on the Electric Regulatory Commissions and it empowers the State/Joint Electricity Regulatory Commissions (SERCs/JERC to fix tariffs for consumers. In this regard, SERCs/JERCs notify the Terms and Conditions of tariff fixation from time to time. Section 61 of the Act provides for guiding principles which the Appropriate Commission required to consider for specifying the terms and conditions of tariff. Any person aggrieved by an order made by the Appropriate Commission under this Act may prefer an appeal to the Appellate Tribunal for Electricity.

(c) Electricity is a concurrent subject and the responsibility of sub-transmission and distribution segment and reduction of Aggregate Transmission and Commercial (AT&C) losses in distribution network rest with the State Government and Power Departments/Utilities. Government of India acts as a facilitator in supplementing the efforts of States to provide power to consumers in an improved manner.

However, with the aim to reduce the AT&C losses in the country and to improve the power distribution sector of state utilities, Government of India has launched the Restructured-Accelerated Power Development and Reforms Programme (R-APDRP) during 11th Plan period. Projects under the scheme are taken up in two parts in towns having population more than 30,000 (10,000 for special category States) as per census 2001. Part-A of the scheme is for establishing IT enabled system for energy accounting / auditing and Supervisory Control and Data Acquisition (SCADA) for big cities (population: 4 lacs and Annual Energy Input: 350MU) whereas Part-B is for up-gradation, augmentation & strengthening of electrical infrastructure in project towns. So far, under R-APDRP, projects worth Rs.32323.70 crores (Part-A: Rs 6638.79 crores covering 1402 towns and 63 SCADA projects in 63 towns; Part-B: Rs. 25684.91 crores in 1132 towns) have been sanctioned.

(d) Aggregate Technical and Commercial (AT&C) Losses for the States and UTs, for the year 2008-09, 2009-10 & 2010-11 as per the Power Finance Corporation's Report on Performance of State Power Utilities for the year 2008-09 to 2010-11 are given in Statement.

Statement

AT&C, losses (%) for utilities selling directly to the consumers

Region	State	Utility	2008-09	2009-10	2010-11
1	2	3	4	5	6
Eastern	Bihar	BSEB	34.37	43.92	47.44
	Jharkhand	JSEB	54.16	10.21	46.79
	Orissa	CESCO	46.84	39.98	45.54
		NESCO	38.90	36.70	38.47
		SESCO	50.59	51.00	54.12
		WESCO	37.55	37.58	43.84
	Sikkim	Sikkim PD	46.81	55.36	51.96
	West Bengal	WBSEDCL	25.81	33.24	27.40

1	2	3	4	5	6
North	Arunachal Pradesh	Arunachal PD	60.15	58.82	61.45
Eastern	Assam	CAEDCL	39.36		
		LAEDCL	29.23		
		UAEDCL	31.42		
		APDCL		29.31	29.19
	Manipur	Manipur PD	81.32	47.55	40.17
	Meghalaya	MeSEB	43.37	48.77	
		MeECL			51.63
	Mizoram	Mizoram PD	41.08	38.95	41.00
	Nagaland	Nagaland PD	44.12	46.16	50.07
	Tripura	TSECL	31.91	29.16	34.48
Northern	Delhi	BSES Rajdhani	20.59	19.83	15.80
		BSES Yamuna	13.73	28.63	18.13
		NDPL	17.64	15.68	13.75
	Haryana	DHBVNL	32.60	28.11	26.29
		UHBVNL	34.00	30.58	29.85
	Himachal Pradesh	HPSEB	12.85	18.46	35.48
		HPSEB Ltd.			12.22
	Jammu and Kashmir	J and K PDD	69.05	70.44	72.86
	Punjab	PSEB	18.51	17.73	
		PSPCL			17.47
	Rajasthan	AVVNL	31.28	33.04	26.80
		JDVVNL	30.19	31.51	23.73
		JVVNL	28.40	26.70	22.66
	Uttar Pradesh	DVVN	28.25	49.62	55.39
		KESCO	53.44	51.66	44.11
		MVVN	29.90	37.58	37.57
		Pash VVN	29.38	27.68	31.61
		Poorv VVN	49.75	27.86	40.43
	Uttarakhand	UtPCL	39.89	28.35	28.48

1	2	3	4	5	6
Southern	Andhra Pradesh	APCPDCL	14.24	17.93	20.56
		APEPDCL	10.26	9.69	14.51
		APNPDCL	14.37	18.52	16.07
		APSPDCL	11.36	16.63	14.20
	Karnataka	BESCOM	19.17	21.10	22.75
		CHESCOM	25.33	28.21	28.73
		GESCOM	38.80	38.05	25.75
		HESCOM	33.90	28.51	26.22
		MESCOM	14.01	18.40	13.75
	Kerala	KSEB	21.61	14.90	14.09
	Puducherry	Puducherry PD	18.47	19.35	14.43
	Tamil Nadu	TNEB	14.39	18.87	19.90
Western	Chhattisgarh	CSEB	30.46		
		CSPDCL	38.29	36.28	28.64
	Goa	Goa PD	21.69	6.12	14.08
	Gujarat	DGVCL	16.11	15.23	13.08
		MGVCL	14.98	15.27	14.83
		PGVCL	31.78	32.35	26.75
		UGVCL	16.31	18.89	7.20
	Madhya Pradesh	MP Madhya Kshetra VVCL	50.24	42.26	43.95
		MP Paschim Kshetra VVCL	36.38	36.16	31.12
		MP Purv Kshetra VVCL	55.84	46.11	37.99
	Maharashtra	MSEDCL	31.19	25.02	23.30

Note: AT&C Losses for Sikkim PD (for 2008-09 to 2010-11), APSPDCL (for 2009-10 and 2010-11) and BSES Rajdhani (for 2010-11) include transmission losses since the figure for transmission losses is not available.

Note: Collection efficiency for J&K PDD for 2008-09 to 2010-11 has been calculated based on figures for revenue realized available in Resource Plan submitted by them to Planning Commission.

(Source: PFC's Report on Performance of State Power Utilities for the year 2008-09 to 2010-11)